

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
PRANEE INFRASTRUCTURES PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Pranee Infrastructures Private Limited
2.	Date of incorporation of corporate debtor	September 18, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka under the Companies Act, 1956
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	U45200KA2013PTC071049
5.	Address of the registered office and principal office (if any) of corporate debtor	Property no.235/1, J K R Towers, 3rd Floor, Above Manipal Nursing Home, Ramamurthy Nagar Main Road, Bangalore 560016
6.	Date of closure of Insolvency Resolution Process	November 20, 2019
7.	Liquidation commencement date of corporate debtor	November 20, 2019 (order copy received on November 28, 2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Vinod Sunder Raman IBBI/IPA-002/IP-N00075/2017-2018/ 10206
9.	Address and e-mail of the liquidator, as registered with the Board	No.318, 19th Main, 41st Cross, 5th Block, HBR Layout, Bangalore 560043 Email id : vinod@vrconsulting.biz
10.	Address and e-mail to be used for correspondence with the liquidator	3rd Floor, No.717, 17th Main, 4th T Block, Jayanagar Bangalore 560041 Email id : vinod@vrconsulting.biz
11.	Last date for submission of claims	December 20, 2019

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of Pranee Infrastructures Private Limited on November 20, 2019 (order copy received on November 28, 2019)

The stakeholders of Pranee Infrastructures Private Limited are hereby called upon to submit their claims with proof on or before December 20, 2019, to the liquidator at the address mentioned against item No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : VINOD SUNDER RAMAN
Date and place: : NOVEMBER 28, 2019 AT BANGALORE

